

IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P. No. 189 of 2020

Anil Kumar ... Petitioner
Versus
The State of Jharkhand & Anr. Respondents

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For Petitioner : Mr. Ravi Kumar Singh, Advocate
For Respondents : Mr. Prabhat Kumar, SC-II

03/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner seeks some time to remove the defects, as pointed out by the office.

Prayer is allowed.

Put up this case after four weeks' for removing the defects, as pointed out by the office.

(Dr. S.N. Pathak, J.)